

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LAXMI ENGINEERING INDUSTRIES)BHOPAL (PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Laxmi Engineering Industries)Bhopal (Pvt Ltd
2.	Date of incorporation of corporate debtor	30/07/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29142MP2007PTC019707
5.	Address of the registered office and principal office (if any) of corporate debtor	72-A, Sector-1, Govindpura Industrial Area, Bhopal-462023
6.	Insolvency commencement date in respect of corporate debtor	04/03/2022 (Order received on 09/03/2022)
7.	Estimated date of closure of insolvency resolution process	30/09/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name:- Mr. Piyush Kumar Kapoor Regn No.: IBBI/IPA-001/IP-P-02083/2020-2021/13216
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:- 203-204, Kapoor Chambers, Rajul Arcade, Russel Square, Napier Town, Jabalpur, Madhya Pradesh-482001 E-mail:- capiyushkapoor@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address:- E- 10A, Kailash Colony, New Delhi, Delhi 110048 Email:- laxmi.engineering@aaainsolvency.com
11.	Last date for submission of claims	23/03/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Indore bench at Ahmedabad has ordered the commencement of a corporate insolvency resolution process of Laxmi Engineering Industries (Bhopal) Pvt Ltd on 04/03/2022 (Order received on 09.03.2022).

The creditors of Laxmi Engineering Industries (Bhopal) Pvt Ltd, are hereby called upon to submit their claims with proof on or before 23/03/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mr. Piyush Kumar Kapoor

IBBI/IPA-001/IP-P-02083/2020-2021/13216

Interim Resolution Professional

In the matter of **Laxmi Engineering Industries (Bhopal) Pvt Ltd**

Date: 10/03/2022

Place: Bhopal

